

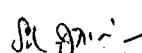
C.P.W-35/99 for
order from a 17.9.99

8
19

OA 54/97 (50) Dated: 17.9.1999

Shri P.A. Prabhakaran
counsel for the applicant.
Shri R.R. Shetty for Shri R.K.
Shetty counsel for the
respondents.

M.P. 583/99 has been
filed by the respondents seeking
further four months time for
implementing the order of the
Tribunal after last extension
of time ^{having} expired on 31.7.1999.
The learned counsel for the
applicant strongly opposes
further extension of time in view
of C.P. filed. However in view
of the position explained in the
M.P., we allow four months time
from 1.8.1999 for implementing
the order as last opportunity.
List the case for orders on
CP on 10.12.1999.


(S.L. Jain)
Member (J)

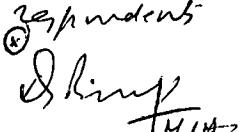

(D.S. Bawej)
Member (A)

NS

dt'd. 17/9/99
order/Judgement despatched
to Applicant/Respondent(s)
on 10/12/2000
10/11/2000

Notices issued to
Applicant/Respondents on
2/12/2000

10/12/2000

④ Copy of M.P. Prabhakaran for the applicant. Mr
R.R. Shetty for R.K. Shetty for the
respondents. Issue when the respondents
on 1st returnable by 7.2.2000
M.C.J. 


20.12.99


Dr. K. R. Shetty
by Registrar

10/12/99

Per Tribunal Dated
Applicant in person by P.A. Prabhakaran
Advocate / Respondent by R.K. Shetty
Counsel. Time over 20/12/99
The matter adjourned to 3/2/2000 20/12/99
for orders on C.P. 583/99